

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

O.A. No. 440/93  
T.A. No.

DATE OF DECISION 21-10-1993.

Smt. Archana Kohli Petitioner

Shri P.K. Handa Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

Shri N.S. Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Smt. Archana S. Khli  
 Sr. Clerk, DRM Office,  
 under Divisional Safety Officer,  
 Pratapnagar, Baorda.  
 10, Anand Nagar Society  
 Tarsali Road, Baroda 390 009

Applicant.

Advocate Mr. P.K. Handa

Versus

1. Union of India  
     through Chairman, Railway Board,  
     New Delhi
2. General Manager.  
     Western Railway, Churchgate,  
     Bombay.
3. The Divisional Rly. Manager  
     Western Railway, Baroda Division  
     Baroda
4. Divisional Safety Officer  
     Western Railway, Baroda Div.,  
     Baroda.

Respondents

Advocate Shri N.S. Shevde.

O R A L J U D G E M E N T

IN

O.A. 440 of 1993

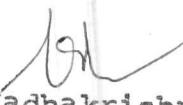
Date: 21-10-1993

Per Hon'ble Shri N.B. Patel Vice Chairman

Mr. Shevde states that in fact there is still  
 shortfall of the SC/ST candidates in the promotion posts. Mr.  
 Handa, contests this statement. However, Mr. Shevde also states  
 that the administration will not appoint/promote any SC/ST  
 candidate in excess of 15% and 7½% respectively of the total

cadre post, unless some SC/ST candidate is entitled to claim promotion against the general post on merit and according to his seniority and further that whatever promotions are given to SC/ST candidates on reserved seats will be given subject to the decision of the Supreme Court in appeal from Mallick's case.

2. In view of the statement made by Mr. Shevde, Mr. Handa seeks permission to withdraw the application. Permission granted. Application stands disposed of as withdrawn. No order as to costs.

  
(V. Radhakrishnan)  
Member (A)

  
(N.B. Patel)  
Vice Chairman.

\*AS.

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD

Application No. OA/440/93 of 199

Transfer Application No. \_\_\_\_\_ Old Writ Pet. NO. \_\_\_\_\_

C E R T I F I C A T E

Certified that no further action is required to be taken  
and the case is fit for consignment to the ~~Recd. Room~~ (Decided).

Dated : 27/10/93

Counter signed :

*Dhagat* 10-11-93  
Section Officer/Court Officer

Sign. of the dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

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NAMES OF THE PARTIES Mrs. Archana Kohli

## VERSUS

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